

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1544
TO BE ANSWERED ON 04.03.2020**

VIOLATION OF CONTRACT LABOUR (REGULATION AND ABOLITION) ACT

1544. SHRI M. SHANMUGAM:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether as per the Contract Labour (Regulation and Abolition) Act, no one can employ a permanent job at any industry;**
- (b) whether Government has received any report of violation and if so, the details thereof; and**
- (c) what action has been taken on the violators, whether any employer or contractor have been penalised for violation?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The Central Government has enacted the Contract Labour (Regulation and Abolition) Act, 1970{Act} to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances. There is no provision in the Act which prohibits permanent job at any industry.

(b) & (c): The institutional mechanism of Central Industrial Relations Machinery (CIRM) under the Chief Labour Commissioner (Central){CLC(C)} is in place for the purpose of implementation of the provisions of the various labour laws, including the Contract labour (Regulation and Abolition) Act, 1970 in the Central sphere. The labour laws and the rules there-under provide for various penal provisions depending upon the nature of contraventions/violation and the same are imposed in the process of enforcement. The inspections conducted, irregularities detected & rectified, the prosecutions launched and the convictions obtained against Contractors and Principal Employers by the CIRM in the Central Sphere under Contract Labour (Regulation and Abolition) Act, 1970 during the last three years is enclosed herewith as Annexure.

Annexure referred to in reply to part (b) & (c) of Rajya Sabha Unstarred Question No. 1544 for 4.3.2020 regarding violation of Contract Labour (Regulation and Abolition) Act by Shri M Shanmugam

Details of Inspections conducted under the Contract Labour (Regulation and Abolition) Act, 1970 during the last three years in Central Sphere's Establishments.

S.No.	Particulars	2017-2018	2018-2019	2019-2020 (up to December 2019)
1	No. of Inspections Conducted	8490	8577	8843
2	No. of Irregularities detected	97779	87928	89296
3	No. Irregularities Rectified	68716	45121	68808
4	No. of Prosecutions Launched	3538	3227	3168
5	No. of Convictions	2583	1372	2266
